GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 1634 (TO BE ANSWERED ON 08.12.2021)

EXTENSION OF TENURE

1634. SHRI GURJEET SINGH AUJLA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that Government has decided to extend the tenures of CBI and Enforcement Directorate Chiefs and if so, the details thereof;
- (b) whether it is also a fact that such proposal have been brought in to undermine the observations of the Supreme Court; and
- (c) if so, the precise reasons for bringing such proposal that the Directors of CBI and ED tenures are extended upto five years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a): With a view to ensuring stability and continuity in the tenure of officers heading these two agencies of the Government and supervising sensitive cases, clear provisions have been made in the statutes for extension, on the recommendation of the Committee prescribed in the respective statute, in public interest and for reasons to be recorded in writing, beyond the initial approved tenure subject to the condition that the total tenure does not exceed five years.

(b) & (c): No, Sir. The details regarding provision for extension of tenures of the Director, CBI, and the Director of Enforcement have been provided in answer to (a) above.
